

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

54. C.P. 3389/MB/2018

CORAM:

SHRI SHYAM BABU GAUTAM JUSTICE P. N. DESHMUKH (Retd.)
HON'BLE MEMBER (T) HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2022**

NAME OF THE PARTIES: Jayant Vinayak Telang
V/s
Valecha Engineering Ltd

APPEARANCE :

FOR THE APPLICANT : None present
FOR THE RESPONDENT : None present

Section: 73(4) of Companies Act, 2013

ORDER

The Court is convened through Virtual Hearing (VC). None present from either side. However, on 09.11.2022, Counsel, Mr. Prakash Shinde appeared for the Financial Creditor and Counsel, Mr. Atishay Jain appeared for the Corporate Debtor and submitted that Corporate Debtor namely Valecha Engineering Ltd. is admitted under CIRP vide order dated **21.10.2022** in **C.P.(IB) No. 594/MB-IV/2021** by Court No. 4, Mumbai Bench.

In view of the admission of the Corporate Debtor under CIRP the above **C.P. 3389 (MB)/2018** did not survive hence, rendered infructuous. The applicant is at liberty to file claim before the IRP so

appointed in **C.P.(IB) No. 594/MB-IV/2021**. With the aforesaid observations **C.P. 3389 (MB)/2018** is closed. All the pending IA's/MA's in the company petition become **infructuous, hence stood dismissed**. File be closed and consigned to record room.

Sd/-
SHYAM BABU GAUTAM
Member (Technical)
15.11.2022
ANKIT

Sd/-
JUSTICE P. N. DESHMUKH
Member (Judicial)